

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:287
ANSWERED ON:14.03.2012
FUNDS FOR BASIC FACILITIES IN SCHOOLS
Semmalai Shri S.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court has asked the Government to ensure the availability of funds to the State Government and Union Territories for construction of toilets in all Government schools;
- (b) if so, the details thereof;
- (c) the action taken by the Government in this regard;
- (d) whether the Government has allotted any special funds for this purpose; and
- (e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) & (b) Hon'ble Supreme Court in writ petition (civil) No. 631 of 2004 in the matter of Environmental and Consumer Protection Foundation vs. Delhi Administration and Others, has directed, in its order dated 13th January, 2012 to all States and Union Territories to ensure that permanent toilet facilities are made available in all schools on or before 31st March, 2012 and if it is not possible to construct permanent toilets, than at least temporary toilet facilities be made available in the schools on or before 28th February, 2012 and an Affidavit to that effect be filed by Chief Secretaries on or before 28th February, 2012. The Hon'ble Supreme Court has directed the Union of India to ensure that necessary funds are made available to the States so that they can carry out the orders.

(c) to (e) Under Sarva Shiksha Abhiyan (SSA) all new schools sanctioned include the toilet and drinking facilities. SSA also provides for girls toilets in existing schools and boys toilets located in urban areas. In the case of existing schools in rural areas, toilets are provided in convergence with the Total Sanitation Campaign (TSC) implemented by the Ministry of Drinking Water & Sanitation. An amount of Rs. 954.92 crore (Rs. 851.26 crore for girls toilets and Rs. 103.66 crore for boys toilets) were sanctioned for construction of toilets facilities during 2011-12. The requirement of these facilities are worked out by the State based on need at school/village/block and district level, and reflected in their Annual Work Plan and Budget (AWP&B). The States/UTs have been requested to work out their requirements of toilet facilities and include the same in their AWP&B for 2012-13.